

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos. 9410-9411/2022

(Arising out of impugned final judgment and order dated 26-04-2022 in WPC No. 11382/2017 26-04-2022 in WPC No. 2004/2020 passed by the High Court of Delhi at New Delhi)

ADHYATMIK VISHWA VIDHYALYA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.75550/2022-EXEMPTION FROM FILING O.T.)

Date : 25-07-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Amol Vasant Kokne, Adv.
Mr. Vijay Pal, Adv.
Mr. Pramod Kumar Singh, Adv.
Mr. Mahendra Kumar, Adv.
Mr. Kundan Lal, Adv.
Mr. Kailash Prashad Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(NEETA SAPRA)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER